8

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

CP No.49/2005 in O.A. No.812/2003

New Delhi, this the 3^{rd} day of August, 2005

HON'BLE SHRI V.K. MAJOTRA, VICE CHAIRMAN (A) HON'BLE SHRI SHANKER RAJU, MEMBER (J)

Smt. Satyawati Wife of late Shri Som Nath R/o Village Mandoli, P.O. Nand Nagri Delhi-110093.

-Petitioner

(By Advocate: Shri Sant Lal)

Versus

- 1. Shri R. Ganesan, Secretary, M.O. Communications, Dept. of Posts, Dak Bhawan, New Delhi-110001.
- 2. Shri S. Samant,
 Chief Postmaster General
 Delhi Circle, Meghdoot Bhawan,
 New Delhi-110001.

-Respondents

(By Advocate: Shri S.M. Arif)

ORDER

Hon'ble Shri Shanker Raju, Member (J)

This contempt has been filed wherein OA-812/2003 decided on 3.10.2003, order rejecting the request of applicant for compassionate appointment was set aside with a direction to respondents to re-consider the claim in the light of DOPT OM dated 5.5.2003.

2. C.P.-43/2004 filed by applicant was disposed of on 13.4.2004 with a direction to respondents to re-consider the

claim of applicant as respondents have overlooked family's indigent circumstances.

- 3. Learned counsel of applicant states that the claim of applicant has again been rejected. The Committee despite existence of two posts had not considered the case of applicant and rather less meritorious candidate under the non-test category has been preferred. It is also contended that keeping in view the liability and indigent condition of the family, a proper consideration has not been accorded to the case of applicant.
- 4. On the other hand, respondents' counsel produced the departmental record of Compassionate Relaxation Committee (CRC) and contended that the claim of applicant though disposed of in CP on 13.4.2004 in December 2004 a vacancy had occurred in Circle office pertaining to the year 2003. The CRC, which met on 11.2.2005 along with 73 cases considered the cases of applicant being illiterate under the non-test category as the case was not found to be most deserving, the same was regretted.
- 5. On perusal of the record, we find that whereas in the non-test category in the light of the fact that applicant is an illiterate, her case has been considered but not found fit. The indigent condition of the family of applicant was also considered. We also find that in the non-test category Shashi Bala and Shyamwati Devi were in fray whereas in Shyamwati Devi's case, her case was recommended for reconsideration against available vacancy in the year 2004. From the record of comparative analysis, we find that on comparability indigent conditions of both families the

1

claim of applicant was rightly turned down, which does not suffer from any infirmity.

6. In the result, for the foregoing reasons, we do not find any willful or contumacious disobedience on the part of the respondents. Accordingly, C.P. is dismissed and notices to the respondents are discharged.

> \\W\'' (Shanker Raju) Member (J) (V.K. Majotra) 3.8.05 Vice Chairman (A)

San.